COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 42 OF 2018 & IA NO.214 of 2018, APPEAL No. 78 OF 2018 & IA NOS.358 & 1751 OF 2018. APPEAL NO. 117 OF 2018 & IA NO.510 OF 2018 APPEAL NO. 118 OF 2018 & IA NOS.475 & 1756 OF 2018 APPEAL NO. 118 OF 2018 & IA NO.475 OF 2018 APPEAL NO. 206 OF 2018 & IA NO.780 OF 2018 APPEAL NO. 207 OF 2018 & IA NOS.775 & 1730 OF 2018 APPEAL NO. 227 OF 2018 & IA NOS. 910. 1623 & 1760 OF 2018 APPEAL NO. 268 OF 2018 & IA NO.1178 OF 2018 APPEAL NO. 271 OF 2018 & IA NOS.1065 & 1622 OF 2018 APPEAL NO. 196 OF 2018 & IA NOs.515, 1757 & 1758 OF 2018 APPEAL NO. 242 OF 2018 & IA NO.1032 OF 2018 APPEAL NO. 243 OF 2018 & IA NO.1036 OF 2018 APPEAL NO. 244 OF 2018 & IA NO.1028 OF 2018 APPEAL NO. 280 OF 2018 & IA NO.1182 OF 2018 APPEAL NO. 282 OF 2018 & IA NO.1186 OF 2018 APPEAL NO. 287 OF 2018 & IA NOS.973 & 1632 OF 2018 APPEAL NO. 288 OF 2018 & IA NO.1070 OF 2018 AND APPEAL NO. 357 OF 2018 & IA NO. 1381 OF 2018

Dated: 6th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018

In the matter of: M/s Fortune Five Hydel Projec		Appellant(s)	
Karnataka Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant (s)	: Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Somesh Srivastava Mr. Sandeep Rajpurohit		
Counsel for the Respondent (s)	: Ms. Swapna Seshadri Mr. Anand K.Ganesan fo Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for	-	6 & 7

APPEAL No. 78 OF 2018 & IA NOS. 358 & 1751 OF 2018 In the matter of:

M/s Green Infra Wind Power Generation Ltd. Vs.				Appellant(s)
	Karnataka Electricity Regulatory Commission &Ors.			Respondent(s)
Counsel for the Appellant (s)	:	Mr. Amit Kapur Mr. Vishal Mukherjee Mr. Catherine Ayallore		
Counsel for the Respondent (s)	:	Ms. Swapna Seshadri Mr. Anand K.Ganesan for R-′	1	
		Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-2,	3, 4 &	6
		Mr. Fahad Khan Mr. Shahbaz Hussain for R-5		

APPEAL NO. 117 OF 2018 & IA NO. 510 OF 2018 In the matter of:

<u>In the matter or</u> .	<u></u> .			
Lalpur Wind Energy Private L	Appellant(s)			
Karnataka Electricity Regulate	ory Cor	Versus nmission &	Ors.	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Parinay Ms. Ritika S	Deep Shah Singhal	
Counsel for the Respondent (s)	:	Ms. Swapna Mr. Anand I	a Seshadri K.Ganesan for	R-1
		Ms. Pallavi	nt Kohli Krshirsagar Sengupta for R	
<u>APPEAL NO. 118 O</u>	F 2018	8 & IA NOS	<u>5. 475 & 175</u>	<u>6 OF 2018</u>
In the matter of:				• • • • • • •
Renew Power Ventures Privat Vs.	e Limit	ed	••••	Appellant(s)
Karnataka Electricity Commission & Ors.	Re	gulatory		Respondent(s)
Counsel for the Appellant (s)	:		Sen, Sr. Adv. Deep Shah Singhal	
Counsel for the Respondent (s)	:	Ms. Swapna Mr. Anand I	a Seshadri K.Ganesan for	R-1

Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-2, 3, 4 & 6

APPEAL NO. 206 OF 2018 & IA NO. 780 OF 2018

In the matter of:		2010 & IA I	NO. 700	<u>OF 2010</u>
M/s Golden Hatcheries & Ors. Vs.				Appellant(s)
Karnataka Electricity Commission & Anr.	Re	gulatory		Respondent(s)
Counsel for the Appellant (s)	:	Mr. Parinay I Ms. Ritika Si	•	,
Counsel for the Respondent (s)	:	Ms. Swapna Mr. Anand K		for R-1
		Mr. Balaji Sri Mr. Siddhant Mr. Mayank Ms. Pallavi S	: Kohli Krshirsagar	
APPEAL NO. 207 OF Rai Bahadur Seth Shreeram N	arasing			<u>730 OF 2018</u> - Appellant(s)
Karnataka Electricity Regulato	ory Con	nmission & (Ors.	 Respondent(s)
Counsel for the Appellant (s)	:	Ms. Arunima Ms. P. Saik		
Counsel for the Respondent (s)	:	Ms. Swapna Mr. Anand K		for R-1
		Mr. Balaji Sri Mr. Siddbapt		

Mr. Siddhant Kohli

Mr. Mayank Krshirsagar

Ms. Pallavi Sengupta for R-2, 4 & 5

Mr. Nithin Saravanan Ms. Arunima Singh Ms. Priyadarshini for R-3

APPEAL NO. 227 OF 2018 & IA NOS. 910,1623 & 1760 OF 2018

M/s Bhuruka Gases Limited& An	- Appellant(s)	
Karnataka Electricity Regulatory	Comm	ission & OrsRespondent(s)
Counsel for the Appellant (s)	:	Mr. Parinay Deep Shah, Ms. Ritika Singhal

Counsel for the Respondent (s) :

Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-2 to 4

APPEAL NO. 268 OF 2018 & IA NO. 1178 OF 2018

 Jindal Aluminium Limited
 - Appellant(s)

 Versus
 Versus

 Karnataka Electricity Regulatory Commission & Anr.- Respondent(s)

 Counsel for the Appellant (s)
 :
 Mr. Parinay Deep Shah, Ms. Ritika Singhal,

 Counsel for the Respondent (s)
 :
 Ms. Swapna Seshadri Mr. Anand K.Ganesan for R-1

 Mr. Fahad Khan Mr. Shahbaz Hussain for R-2
 Mr. Panand K.Ban

APPEAL NO. 271 OF 2018 & IA NOS. 1065 & 1622 OF 2018

Central Arecanut and Cocoa Marketing & Processing Co-operative Limited

Versus Karnataka Electricity Regulatory Commission & Ors.

:

-Respondent(s)

- Appellant(s)

Counsel for the Appellant (s)

Counsel for the Respondent (s) :

Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-3 & 4

APPEAL NO. 196 OF 2018 & IA NOS. 515, 1757 & 1758 OF 2018

Clean Wind Power (Manvi) Private Limited Versus			Appellant(s)
Karnataka Electricity Regulatory Cor	ctricity Regulatory Commission & Ors.		
Counsel for the Appellant(s) :	Mr. Sanjay Sen, Sr. Adv. Mr. Parinay Deep Shah Ms. Ritika Singhal		
Counsel for the Respondent(s) :	Ms. Swapna Seshadri Mr. Anand K.Ganesan for R-1		
	Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-2, 4	1&6	

Mr. Nithin Saravanan Ms. Arunima Singh Ms. Priyadarshini for R-5

APPEAL NO. 242 OF 2018 & IA NO. 1032 OF 2018

<u>In the matter of</u> : M/s Mangalore Energies Pvt	t. Ltd.	Versus		Appellant(s)
Karnataka Electricity Regula	atory C	Commission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s)	:	Ms. Swapna Seshadri Mr. Anand K.Ganesan for R-1		
		Mr. Balaji Srinivasan Mr. Siddhant Kohli Mr. Mayank Krshirsagar Ms. Pallavi Sengupta for R-2 &	7	
	3 OF 2	2018 & IA NO. 1036 OF 20	<u>018</u>	
<u>In the matter of</u> : M/s Vyshali Energy Pvt. Ltd.		Versus		Appellant(s)
Karnataka Electricity Regulato	ory Con			Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R	2-2 &	7
APPEAL NO. 24	4 OF 2	2018 & IA NO. 1028 OF 20	<u>018</u>	
<u>In the matter of</u> : M/s Greenko Bagewadi Win	d Ener	gies Pvt. Ltd. Versus		Appellant(s)
Karnataka Electricity Regula	atory C	Commission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R	2-2 &	7
				- • -

APPEAL NO. 280 OF 2018 & IA NO. 1182 OF 2018

In the matter of:

M/s Matrix Wind Energy Pvt. Ltd.	Appellant(s)
	Commission & Respondent(s)
Ors. Counsel for the Appellant(s) :	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit
Counsel for the Respondent(s) :	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R-2 & 4
<u>APPEAL NO. 282 OF</u>	- 2018 & IA NO. 1186 OF 2018
In the matter of: M/s Matrix Power (Wind) Energy P	Pvt. Ltd Appellant(s)
Vs. Karnataka Electricity Regulatory C	ommission & Ors Respondent(s)
Counsel for the Appellant(s) :	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit
Counsel for the Respondent(s) :	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R-2 & 4
APPEAL NO. 287 OF 20 ⁻ In the matter of:	<u>18 & IA NOS. 973 & 1632 OF 2018</u>

Graphite India Limited		Versus		Appellant(s)
Karnataka Electricity Regulato				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anantha Narayana M.G. Mr. Shridhar Prabhu	for	
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R	-2, 3	& 4

APPEAL NO. 288 OF 2018 & IA NO. 1070 OF 2018

Vs.	indavan Hydropower Private Limited			Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anantha Narayana M. Mr. Shridhar Prabhu	G. for	
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for	^r R-2, 3	& 4

APPEAL NO. 357 OF 2018 & IA NO. 1381 OF 2018

In the matter of:

M/s Matrix Green Energy Pvt. Ltd.

.... Appellant(s)

Vs. Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s)	:	Mr. S. Venkatesh Ms. Nishtha Kumar Mr. Sandeep Rajpurohit
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhant Kohli Mr. Mayank Kshirsagar for R-2

<u>ORDER</u>

IA NOS. 1757, 1623, 1622 & 1632 OF 2018 (Appls. for condonation of delay in filing the replies)

We have heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

Learned counsel appearing for the Respondents submitted that, there is a delay in filing the replies which have been explained satisfactorily in the applications. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Respondents, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Respondents and after perusal of the application explaining the delay in filing the replies, we find it satisfactory as sufficient causes have been made out. The same are accepted and the delays in filing the replies are condoned. IA, being IA Nos. 1757, 1623, 1622 & 1632 of 2018, for delay in filing the replies are allowed. IAs' stand disposed of.

IA Nos. 1751,1756 ,1730,1760 & 1758 (Appls. for condonation of delay in filing rejoinders)

The learned counsel, appearing for Appellants submitted that there are delays in filing the rejoinders which have been explained satisfactorily and sufficient causes have been made out in the applications. The same may kindly be accepted and delay in filing the rejoinders may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Appellants and after perusal of the application explaining the delay in filing the rejoinders, we find it satisfactory as sufficient causes have been made out. The same are accepted and the delays in filing the rejoinders are condoned. . IA, being IA Nos. 1751,1756,1730,1760 & 1758 of 2018, for delay in filing the rejoinders are allowed. IAs' stand disposed of.

APPEAL NO. 42 OF 2018 & IA NO.214 of 2018,
APPEAL No. 78 OF 2018 & IA NO.358 OF 2018,
APPEAL NO. 117 OF 2018 & IA NO.510 OF 2018
APPEAL NO. 118 OF 2018 & IA NO.475 OF 2018
APPEAL NO. 118 OF 2018 & IA NO.475 OF 2018
APPEAL NO. 206 OF 2018 & IA NO.780 OF 2018
APPEAL NO. 207 OF 2018 & IA NO.775 OF 2018
APPEAL NO. 227 OF 2018 & IA NO.910 OF 2018
APPEAL NO. 268 OF 2018 & IA NO.1178 OF 2018
APPEAL NO. 271 OF 2018 & IA NO.1065 OF 2018
APPEAL NO. 196 OF 2018 & IA NO.515 OF 2018
APPEAL NO. 242 OF 2018 & IA NO.1032 OF 2018
APPEAL NO. 243 OF 2018 & IA NO.1036 OF 2018
APPEAL NO. 244 OF 2018 & IA NO.1028 OF 2018
APPEAL NO. 280 OF 2018 & IA NO.1182 OF 2018
APPEAL NO. 282 OF 2018 & IA NO.1186 OF 2018
APPEAL NO. 287 OF 2018 & IA NO.973 OF 2018
APPEAL NO. 288 OF 2018 & IA NO.1070 OF 2018 &
APPEAL NO. 357 OF 2018 & IA NO. 1381 OF 2018

These matters have been heard substantially before the bench of Hon'ble Judicial Member, Justice N.K.Patil and Hon'ble Technical Member, Mr. S.D. Dubey earlier on several occasions.

In view of the above, post these matters on Wednesday, <u>12.12.2018</u> <u>before the same bench at 2.30 PM</u>, as agreed by the learned counsel appearing for both the Parties.

(Ravindra Kumar Verma) Technical Member

(Justice N. K. Patil) Judicial Member

bn/kt